

(a) whether Government are reviewing the industrial relations laws;

(b) if so, the reasons therefor; and

(c) the organisations which are proposed to be consulted in the matter?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) to (c). The Trade Unions and the Industrial Disputes (Amendment) Bill, 1988 seeking to amend the Trade Unions Act, 1926 and the Industrial Disputes Act, 1947, the two main Central enactments regulating matters relating to industrial relations, had been introduced in the Rajya Sabha on the 13th May, 1988. The Government now propose to review the said Bill in consultation with Workers' Organisations and other interests concerned.

National Convention of Pharmacists

2526. **SHRI MADHAVRAO SCINDIA:** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a National Convention of Pharmacists was held on on 4-6 March, 1990 in New Delhi;

(b) if so, what specific observations and suggestions were made therein for argumentation of education and training facilities for Pharmacists in the country; and

(c) Government's reaction thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY): (a) Yes, Sir.

(b) The Convention has recommended the elevation of standard of Pharmacy education and to make it more patient-oriented, keeping in view the expanding role of Pharmacist in the health care services and the

research being undertaken in the field of drugs and pharmaceuticals.

(c) The Pharmacy Council of India has recently recommended revision of Education Regulations for approval of the Government.

[*Translation*]

Greater Gangau Dam Project

2527. **SHRI RAM SAJIWAN:** Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the proposal of Uttar Pradesh Government about the Greater Gangau Dam Project to be executed in Chhatarpur district of Madhya Pradesh is under the consideration of Union Government;

(b) if so, the time by which a decision is likely to be taken in this regard;

(c) the area of land likely to be irrigated in Uttar Pradesh and Madhya Pradesh thereby;

(d) whether there is any dispute between the two States over this issue;

(e) if so, the steps Union Government have taken to resolve this dispute; and

(f) the time by which this project is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) to (f). After examination, the project report received from the Government of Madhya Pradesh was returned in February, 1987 to modify the same after finalisation of hydrological studies between the State Governments of Madhya Pradesh and Uttar Pradesh. The modified report has not been received at the Centre.